

in the district of West Khandesh. Thus, while a good deal of revenue is collected every year from the Adivasi areas, proportionate return in the shape of social amenities and economic development is denied to them.

I still find that the number of the Scheduled Castes and Tribes in the State Services is very low. Indeed there ought to be a separate department to look after the interests of the Scheduled Tribes. The present arrangement of combining the scheduled castes, the scheduled tribes and other backward areas has not worked satisfactorily. I beg to bring to your notice that in spite of reservation in Government service the Scheduled Tribes do not get their proportionate share.

In conclusion, I would like to emphasise the fact that so long as the Scheduled Tribes are not uplifted the country will not be uplifted.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS
TWELFTH REPORT

Shrimati Ha Palchoudhuri (Nabadwip): I beg to move:

"That this House agrees with the Twelfth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 18th December, 1957."

Mr. Deputy-Speaker: I shall now put the motion to the House. The question is:

"That this House agrees with the Twelfth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 18th December, 1957."

The motion was adopted.

DELHI REGULATION AND SUPERVISION OF EDUCATIONAL INSTITUTIONS BILL*

Shri Radha Kaman (Chandni Chowk): I beg to move for leave to introduce a Bill to regulate, supervise and control teaching institutions run by private agencies in the Union territory of Delhi.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to regulate, supervise and control teaching institutions run by private agencies in the Union territory of Delhi."

The motion was adopted.

Shri Radha Kaman: I introduce the Bill

CODE OF CRIMINAL PROCEDURE (AMENDMENT) BILL**

Shrimati Subhadra Joshi (Ambala): I beg to move for leave to introduce a Bill further to amend the Code of Criminal Procedure, 1898.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Code of Criminal Procedure, 1898."

The motion was adopted.

Shrimati Subhadra Joshi: I introduce the Bill

ALL INDIA INSTITUTE OF MEDICAL SCIENCES (AMENDMENT) BILL

Dr. Atchamma (Vijayawada): I beg to move for leave to withdraw the Bill further to amend the All India Institute of Medical Sciences Act, 1956.

Shri T. B. Vittal Rao (Khammam): What are the reasons?

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**Published in the Gazette of India Extraordinary Part II—Section 2, dated the 20th December, 1957 pp. 1026-29.